COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 350 of 2017 & IA No. 722 of 2017

Dated: 13th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:-

M/s. Ramnad Solar Power Ltd. ...Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Poonam Verma

Ms. Nishtha Kumar

<u>ORDER</u>

I.A. No. 722 of 2017 (Appln. for exemption from filing certified copy of the impugned order) is allowed.

Admit. Issue notice to the Respondents returnable on 10.01.2018. Dasti, in addition, is permitted.

List the matter on <u>10.01.2018.</u> In the meantime, pleadings be completed.

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai) Chairperson